

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court - I

Appeal No.ST/2331/2010

(Arising out of Order-in-Appeal No.19/2010 (H-III) ST passed by CCCE & ST (Appeals-III), Hyderabad, Dt.30.07.2010)

CCE, CC, Hyderabad - III

..... Appellant(s)

Vs.

Sree Rama Electricals & Electronics Pvt Ltd

..... Respondent(s)

Appearance

Shri V.R. Pavan Kumar, Superintendent/AR for the Appellant.

Shri Syed Arafat Ahmed, Advocate for the Respondent.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 14.09.2018

Date of Decision: 14.09.2018

FINAL ORDER No. A/31206/2018

[Order per: M.V.Ravindran.]

1. When this appeal was called out it is noticed that the amount involved in this appeal is less than Rs.20 lakhs. Accordingly, as per the new litigation policy of the Government of India, the appeal stands dismissed.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**